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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CONT.CAS(C) 838/2012**

**NAGALAND STATE COOPERATIVE MARKETING AND
CONSUMERS FEDERATION LTD.Petitioner**

Through: **Mr. Manoj Sharma and Mr. Kapil
Kaushik, Adv.**

versus

V.K.GUPTA & ORSRespondents

Through: **Mr. Mukul Singh, CGSC with Ms. Ira
Singh, Adv.**

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+ **CONT.CAS(C) 840/2012**

**FOREST DEVELOPMENT CORPORATION OF MAHARASTRA
LTD.Petitioner**

Through: **Mr. Manoj Sharma and Mr. Kapil
Kaushik, Adv.**

versus

V.K. GUPTA & ORSRespondents

Through: **Mr. Mukul Singh, CGSC with Ms. Ira
Singh, Adv.**

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+ **CONT.CAS(C) 842/2012**

**GUJRAT STATE FOREST DEVELOPMENT CORPORATION
LTD.Petitioner**

Through: **Mr. Manoj Sharma and Mr. Kapil
Kaushik, Adv.**

versus

V.K.GUPTA & ORSRespondents

Through: **Mr. Mukul Singh, CGSC with Ms. Ira
Singh, Adv.**

CORAM:

HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER

07.02.2025

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1. Pursuant to the directions of this Court dated 15.01.2025, the earlier affidavit dated 06.04.2015 has been re-filed along with annexures, since earlier it was found to be lying in objections.
2. Arguments have been addressed by learned counsels for the parties.
3. Written-submissions have already been filed by the petitioner. Learned counsel for the respondents shall also file their written-submissions of not more than three pages in bullet points within one week from today.
4. Judgment reserved.

DHARMESH SHARMA, J.

FEBRUARY 7, 2025/*gunn*